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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

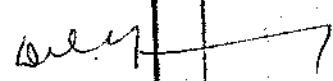
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NEW DELHI: THE 20 TH DECEMBER, 1990.

NOTIFICATION
(INCOME-TAX)

No. 8793 (F.No.197/1/90-ITA.I): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "People's Action for Development (Maharashtra), Bombay" for the purpose of the said sub-clause for the assessment years 1990-91 to 1992-93 subject to the following conditions, namely :-

- (i) the assessee will apply its income, or accumulate it for application, wholly and exclusively to the object for which it is established;
- (ii) the assessee will not invest or deposit its funds (other than voluntary contributions received and maintained in the form of jewellery, furniture etc.) for any period during the previous years relevant to the assessment years mentioned above otherwise than in any one or more of the forms or modes specified in sub-section (5) of section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business is incidental to the attainment of the objectives of the assessee and separate books of accounts are maintained in respect of such business.


(DALIP SINGH)
OFFICER ON SPECIAL DUTY

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:

1. The Member Secretary, People's Action for Development(Maharashtra), Bombay, Agriculture & Co-operation Department, Mantralaya, Bombay-400032.
2. The Director of Income-tax Exemptions, Bombay.
3. Director General(I.T.Exemptions), 10, Middleton Row, Calcutta-71.
4. All Chief Commissioners & All Directors General of Income-tax.
5. Director of Income-tax(RS&PR), 2nd floor, Hans Bhavan, B.S. Zafar Marg, New Delhi.
6. Director of Income-tax(O&MS), Director of Income-tax(Audit), Director of Income-tax(IT), Director of Income-tax(Systems), Director of Income-tax(Vigilance)& Director of Income-tax(Recovery)
7. All officers & sections of the C.B.D.T., New Delhi.
8. Comptroller & Auditor General of India, New Delhi(20 copies).
9. Director General of Training, National Academy of Direct Taxes, Nagpur(5 copies).
10. Bulletin section of the Directorate of Inspection(RS&PR), New Delhi.
11. Joint Secretary, Ministry of Law & Justice(Deptt. of Legal Affairs), New Delhi.
12. Chief Controller of Accounts, Central Board of Direct Taxes, H.Block, Vikas Bhavan, New Delhi.
13. I.F.U.(Central Board of Direct Taxes).

(Mrs.V. RAMAKRISHNAN)
SECTION OFFICER.